

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**COCP No.1/Chd/Pb/2021  
In  
CP (IB) No.586/Chd/Pb/2019**

**Under Section 425 of the  
Companies Act, 2013 r/w  
Section 12 of Contempt of  
Courts Act, 1971**

**In the matter of:-**

Edelweiss Asset Reconstruction  
Company Limited

...Petitioner-Financial Creditor

Versus

Modern Steel Limited

....Respondent-Corporate Debtor

And in the matter of:-

**COCP No.1/Chd/Pb/2021**

M/s Phool Chand Bhagat Singh

....Applicant

Vs.

Krishan Kumar Goyal and Ors.

....Respondents

Due to paucity of time, the matter could not be taken up, hence  
adjourned to 31.03.2021.

Sd/-  
Court Officer

Feb., 24, 2021  
AV